

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(1B) No.516/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th February 2018, 10.30 A.M

Name of the Company	Balbir Sharma -Versus-Orissa Minerals Development Co. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. ROHIT KUMAR KESHRI
(CPCs) }
2. ADV. PRASHANT KUMAR TRIPATHI
(CPCs) }
} PETITIONER. 20/02/18.

1) Dobanjan Saha, Adv
Corporate Debtor 20/2/18

ORDER

Ld. Pr. C.S. for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present.

Vide Order dated 09.02.2018 Ld. Pr. C.S. was directed to file an application for amendment of the name of the Corporate Debtor within three days but till date the application has not been filed. Operational Creditor is directed to comply with the order of 09.02.2018 within 15 days.

List on 03.04.2018.

Sd
(Jinan K.R.)
Member (Judicial)

Sd
(V.P. Singh)
Member (Judicial)